

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II  
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 26.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/148&amp;149/2021 in CP(IB) No.530/7/HDB/2019</b>
<b>NAME OF THE COMPANY</b>	<b>Divyajyothi Steels Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Pegasus Assets Reconstruction Pvt Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Divyajyothi Steels Ltd</b>
<b>UNDER SECTION</b>	<b>7of IBC</b>

**Counsel for Petitioner(s):**

<b>Name of the Counsel(s)</b>	<b>Designation</b>	<b>E-mail &amp; Telephone No.</b>	<b>Signature</b>

**Counsel for Respondent(s):**

<b>Name of the Counsel(s)</b>	<b>Designation</b>	<b>E-mail &amp; Telephone No.</b>	<b>Signature</b>

**ORDER**

IA No.148/2021 is filed by RP for withdrawal of main CP under section 12A of the IB Code, 2016. We have gone through the record and heard learned counsel for the RP. CoC has approved and passed resolution of withdrawal by 100%.

Hence, withdrawal is allowed and the matter stands withdrawn and disposed of.

Corporate Debtor stands released from rigours of CIRP. RP is directed to handover the controls of Corporate Debtor to the managers within three days.

IA No.149/2021 is filed for urgent listing which is also stands disposed of.



**MEMBER TECHNICAL**



**MEMBER JUDICIAL**